

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 09 of 2020**

**IN THE MATTER OF:**

**Prajendra Jaroli**

**.....Appellant**

**Vs.**

**Jai International Pvt. Ltd.**

**.....Respondent**

**Present :**

**For Appellant:                      Mr. Samar Kachwaha, Ms. Ekta Bhasin, Ms. Shreya Singh, Advocates**

**O R D E R**

**16.03.2020 -**      Learned Counsel for Respondent states that the arguing Counsel is not available as he has to come from Mumbai. We adjourn the matter on the request of Counsel by the Respondent.

List the appeal for 'admission' (after notice) on **20<sup>th</sup> April, 2020.**

[Justice A.I.S. Cheema]  
Member (Judicial)

[V.P. Singh]  
Member (Technical)

[Alok Srivastava]  
Member (Technical)

ss/m